

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

(IB)-326(PB)/2017

In the matter of:

M/s. Lakshami Steels

... Applicant

v.

Amrapali Sapphire Developers Pvt. Ltd.

... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER (TECHNICAL)

For the applicant:

For the respondent:

Ms. Rati Tandon for Corporate Debtors.

ORDER

Learned counsel for the parties are present. It is represented by the learned counsel for the petitioner that the claim as made in the petition stands satisfied and in the circumstances the petitioner may be permitted to withdraw the petition. Taking into consideration the said representation the petition is dismissed as withdrawn.



(DEEPA KRISHAN)
MEMBER(TECHNICAL)



R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS